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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD  
\*\*\*\*\*

O.A. 1494/96.

Dt. of Decision : 24-07-97.

B. Appa Rao

.. Applicant.

Vs

1. The Administrative Officer,  
SHAR CENTRE, SRIHARIKOTA,  
Nellore Dist.-524 124 (A.P).
2. The Director, ISRO, SHAR CENTRE,  
Sriharikota, Nellore Dist-124. (AP).
3. The Union of India, Rep. by its  
Secretary, Min. of Defence,  
New Delhi.

.. Respondents.

Counsel for the applicant : Mr. Y. L. Narasimha Murthy

Counsel for the respondents : Mr. N. R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

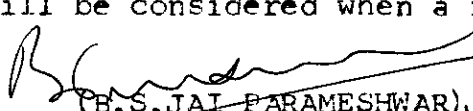
None for the applicant. Mr. N. R. Devaraj, learned counsel for the respondents.

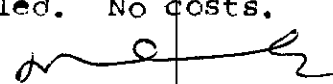
2. This OA is posted to-day at the request of the applicant's counsel in his letter dated 22-07-97. The learned counsel for the applicant now requests permission to with-draw the OA with a right to file a fresh OA on this matter.

3. This OA is filed for the following relief:-

To direct the respondents to attend and adjudicate of the application and therefore pass necessary orders directing them to give appointment to the applicant in their department for Tradesmen-A as per the recruitment order already given to him and pass such other order/orders as to costs etc., as the Hon. Tribunal deems fit and proper in the circumstances of the case.

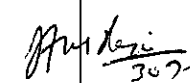
4. The permission is granted to with-draw this OA. Accordingly the OA is dismissed as withdrawn. As regards the filing of fresh OA issue will be considered when a fresh OA is filed. No costs.

  
(B. S. JAI PARAMESHWAR) (J)  
MEMBER (JUDL.)

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 24th July, 1997.  
(Dictated in the Open Court)

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30787  
DNG.

Copy to :-

1. The Administrative Officer, SHAR Centre, Sriharikota, Nellore Dist. .-524124.
2. The Director, ISRO, SHAR Centre, Sriharikota, Nellore Dist. 124.A.P.
3. The Secretary, (Min. of Defence) Department of SPACE, New Delhi.
4. One Copy to Mr. Y.L.Nar-simha Murthy, Advocate, C.A.T. Hyderabad.
5. One copy to Mr. N.R. Devaraj, Sr. CGSC. C.A.T. Hyderabad.
6. One Copy To The D.R. (A).
7. One Duplicate Copy.

28/8/97

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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:  
(J)

DATED: 24-7-97

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

in

O.A. NO.

1494/96

- Admitted and Interim directions Issued.
- Allowed
- Disposed of with directions.
- Dismissed
- Dismissed as withdrawn
- Dismissed for default
- Ordered/Rejected.
- No order as to costs.

YLKR

II Court.

केन्द्रीय प्रशासनिक न्यायालय  
Central Administrative Tribunal  
दिल्ली  
- 5 AUG 1997  
हैदराबाद न्यायपीठ  
HYDERABAD BENCH